

ITEM NO.36

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 17597/2026

[Arising out of impugned final judgment and order dated 19-09-2025 in WPCRL No. 11/2025 passed by the Gauhati High Court]

RIMLY GOGOI SAIKIA

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

(IA No. 117466/2026 - CONDONATION OF DELAY IN FILING and IA No. 117468/2026 - EXEMPTION FROM FILING O.T.)

Date : 24-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Ms. Shahrukh Alam, Adv.
Mr. Paras Nath Singh, AOR
Mr. Arif Md. Yasin Jwadder, Adv.
Ms. Deeksha Dwivedi, Adv.
Ms. Kanupriya, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

Exemption from filing official translation is granted.

Delay condoned.

Issue notice to all the respondents, returnable on 22.05.2026.

Notice shall be served by all modes, including *dasti*.

Learned counsel for the petitioner is permitted to serve the standing/designated counsel for the State of Assam, who would represent respondent Nos. 1, 6 and 7.

Learned counsel for the petitioner is at liberty to implead

the Central Bureau of Investigation as a party-respondent in this special leave petition.

Further proceedings in Complaint Case (CR) No. 11/2025 pending before the Sub Divisional Judicial Magistrate (M), Titabar, Assam, shall remain stayed till the next hearing.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)